

OA No. 221/2005

Date of order: 22.05.2006

None is present for the applicant.
Mr. M. Gedara, proxy counsel for
Mr. Vinit Mathur, counsel for the respondents.

In this case the learned proxy counsel for Mr. Vinit Mathur, counsel for respondents has submitted that the reply is ready but it could not be served to the other side since nobody is appearing on behalf of the applicant. On the last occasion also, the applicant was not present. Therefore, the respondents are not in a position to serve with a copy of the reply to the counsel for the applicant or the applicant.

It seems that the applicant is not interested in prosecuting this case, the same is hereby dismissed for want of prosecution.

(J K Kaushik)
Judl. Member